

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No.13 of 2020

Gopal Shankar Pandey	Petitioner
Versus				
The State of Jharkhand & Others	Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner	: Ms. Ritu Kumar, Advocate
For the Respondent Nos.1-4	: Mr. Navneet Toppo, A.C. to SC V
For the Respondent No.5	: Mr. Sanjay Piprawall, Advocate

04/25.06.2020 Heard Ms. Ritu Kumar, learned counsel for the petitioner and Mr. Navneet Toppo, A.C. to SC V, learned counsel for respondent nos.1 to 4 and Mr. Sanjay Piprawall, learned counsel respondent no.5.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for respondents-State submits that recently the matter has been entrusted to him and file has not been received as yet.

Learned counsel for the petitioner submits that similar issue has already been considered by co-ordinate Bench of this Court in W.P. (S) No.14 of 2020 vide order dated 13.02.2020 and interim order has been passed.

Learned counsel for respondents-State submits that he will examine that matter and assist this Court on next date of listing.

Post this matter on 8th July, 2020.

(Sanjay Kumar Dwivedi, J.)

Anit